1345. SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:
SHRI SANTOSH KUMAR:
SHRI DINESH CHANDRA YADAV:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government proposes to make it mandatory to update Aadhaar card every ten years by amending Aadhaar regulations;

(b) whether the said proposal is likely to cause problems for the public again and if so, the details thereof; and

(c) the details of the benefits of frequent updates to be made in Aadhaar for the Government and the public?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAJEEV CHANDRASEKHAR)

(a): No, Sir. The Unique Identification Authority of India, with a view to ensure continued accuracy of residents’ information in the Central Identities Data Repository, through its notification dated 9.11.2022 has provided that Aadhaar holders, upon completion of every 10 years from the date of enrolment for Aadhaar, may update their supporting documents in Aadhaar at least once, by submitting documents to prove identity and address.

(b): Question does not arise.

(c): Aadhaar has emerged as the most widely accepted proof of identity and has enabled crores of residents to easily establish their identity and address through Aadhaar authentication. Updating of Aadhaar details enables Aadhaar holders to avail of the benefit of a large number of government schemes on the basis of updated address and demographic data.

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